

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Service Tax Appeal No. 86876 of 2018

(Arising out of Order-in-Appeal No. NSK/EXCUS/000/APPL/183/17-18 dated 14.02.2018 passed by the Commissioner of CGST & Central Excise (Appeals), Nashik.)

M/s Best Construction Company
Z P Colony, Agarkar Mala, Station Road,
Ahmednagar, Maharashtra 414 001

.....Appellant

VERSUS

Commissioner of Central Excise &
Service Tax, Nashik
Kendriya Rajaswa Bhawan,
Old Agra Road, Gadkari Chowk,
Nasik – 422 002

.....Respondent

APPEARANCE:

None for the Appellant
Shri S.B. Mane, Assistant Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86247/2019

Date of Hearing: 12.07.2019
Date of Decision: 12.07.2019

Appellant is absent and non-represented it. In the last two dates posted for hearing of this case, appellant was also found absent. It seems that appellant is no more interested to pursue the appeal. Hence, the appeal is dismissed for default as per Rule 20 of the CESTAT Procedure Rule, 1982 for non-prosecution.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)